

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 83/TT/2020

Date: 4.3.2020

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for Transmission assets under %Sub-station works associated with Hyderabad (Maheshwaram) Pooling Station+ in Southern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 12.3.2020:-

2014-19 period

- a) Clarify mismatch between the estimated completion cost as on 31.3.2019 claimed vis-à-vis Auditor's Certificate filed in the petition with regard to Asset-IA(a).
- b) Detailed justification for add-cap claimed in 2014-19 period under Regulation 14(1)(i) and 14(1)(ii) along with contractor-wise undischarged liabilities for 2014-19 period.
- c) Details of discharged liabilities other than IDC on cash for 2014-19 period in line with order dated 5.7.2018 in Petition No. 157/TT/2017.
- d) Break-up of cost of ICTS and bus reactors (segregated cost) in line with order dated 5.7.2018 in Petition No. 157/TT/2017 with regard to the claim of additional RoE.
- e) Linked excel format with proper naming of sheets of true up of transmission tariff for 2014-19 period as per Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

2019-24 period

- f) Justification for add-cap claimed and contractor-wise list of balance and retention payments in 2019-24 period.
- g) justification along with break-up of cost for claiming sharing of Asset-IB(b) with Telecom in 2019-24, period.
- h) Statement of liabilities discharged on cash basis for 2019-24 period.
- i) Confirmation that no previously recognized liabilities remain to be discharged.
- j) Linked excel format with proper naming of sheets of transmission tariff for 2019-24 period as per Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019.

Forms

- k) Form-13 (Break up of initial spares).
- l) Flow of liabilities statement as per enclosed Annexure-I(A).
- m) Form-5 (Element Wise Break Up of project/asset/element cost of Transmission System).

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

Annexure - I (A)

Liability Flow Statement

Name of Petitioner

Project Name																								
Asset No.	Party	Particulars*	Year of Actual Capitalisation	Original Liability as on COD	Outstanding Liability as on 31.3.2014	Discharge						Reversal						Additional Liability Recognized *						Outstanding Liability as on 31.3.2019
						2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	
Asset - 1	Party - A																							
Asset - 1	Party - B																							

* TL/SS/Communication Systems etc.

*Works deferred for execution, contract amendment - please specify

Additional Capitalisation - 2014-19

Asset No.	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)
Asset - 1	-	-	-	-	-	-

This table is for computation that should match with Add Cap as per Petition for each Asset

Asset No.	Party	Particulars*	Year of Actual Capitalisation	Original Liability as on COD	Outstanding Liability as on 31.3.2019	Discharge						Reversal						Additional Liability Recognized *						Outstanding Liability projected as on 31.3.2024
						2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	
Asset - 1	Party - A																							
Asset - 1	Party - B																							

* TL/SS/Communication Systems etc.

*Works deferred for execution, contract amendment - please specify

Additional Capitalisation - 2019-24

Asset No.	2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)
Asset - 1	-	-	-	-	-	-

This table is for computation that should match with Add Cap as per Petition for each Asset